

18

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C P 302/2005
MA 1546/2005
OA 536/2004

New Delhi, this the 7th day of November, 2005

Hon'ble Shri M.P. Singh, Vice-Chairman (A)
Hon'ble Shri Mukesh Kumar Gupta, Member (J)

1. Shri J.C. Gonsalvez
S/o Shri F.M. Gonsalvez
R/o DG II/46D, Vikas Puri
New Delhi.
2. Shri S.K. Srivastava
S/o Late Shri M.P. Srivastava
E-303, Sagar Sadan
113, I.P. Extension, Delhi - 110 092.
3. Shri S. Anil Kumar, S/o Shri R.S. Pillai
3063, Sainik Colony, Faridabad.

...Petitioners

(By Advocate Shri L.R. Khatana)

V E R S U S

1. Shri Adarsh Kishore
Secretary to the Govt. of India
Department of Expenditure
Ministry of Finance
North Block, New Delhi - 1.
2. Shri R.N. Das
Secretary to the Govt. of India
Department of Food & Public Distribution
Ministry of Consumer Affairs, Food &
Public Distribution, Krishi Bhavan
New Delhi - 1.
3. Shri P.K. Sardar
Director (presently Chief Director)
Department of Food & Public Distribution
Ministry of Consumer Affairs, Food & Public
Distribution, Block No.2, 5th floor, CGO Complex
Lodi Road, New Delhi - 110 003.

(By Advocate Mrs. Meenu Mainee)

...Respondents

ORDER (ORAL)

Shri M.P. Singh,

MA 1546/2005

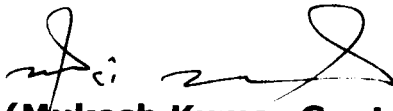
This MA has been filed by the learned counsel for the respondents seeking extension of time. In view of the fact that the reliefs claimed by the petitioners have already been granted by the

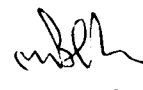


respondents vide order dated 3.11.2005^{i.e.,} granting pay scales w e f 1.1.1996 instead of 21.9.2005 subject to the out come of the writ petition filed in this regard and also further litigation, if any, against the operation of the Tribunal's order. Hence MA is dismissed as having become infructuous.

CP 302/2005

Since the respondents have granted the reliefs vide order dated 3.11.2005, CP has also become infructuous and the same is dismissed.


(Mukesh Kumar Gupta)
Member (J)


(M.P. Singh)
Vice-Chairman (A)

/vikas/